©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ഫെബ്രുവരി 27 27th February 2018 1193 കുംഭം 15 15th Kumbham 1193 1939 ഫാൽഗുനം 8 8th Phalguna 1939	നമ്പർ No.	9

PART I

Notifications and Orders issued by the Government

(3)

No. 2076913/Spl.C2/2017/GAD.

Thiruvananthapuram, 30th January 2018.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala who has been granted leave on full allowances on 20-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 623/2018/GAD dated 30-1-2018, has assumed charge and rejoined duty on the forenoon of 21-11-2017, availing 18-11-2017 (Saturday, non-sitting day) and 19-11-2017 (Sunday-Holiday).

(4)

No. 2088825/Spl.C2/2017/GAD.

Thiruvananthapuram, 30th January 2018.

The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 27-11-2017 and 28-11-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 29-11-2017 availing holidays on 25-11-2017 (Saturday, non-sitting day) and 26-11-2017 (Sunday-Holiday) as per Notification issued under G. O. (Rt.) No. 625/2018/GAD dated 30-1-2018 .

2. The Hon'ble Mr. Justice P. D. Rajan, Judge, High Court of Kerala who has been granted leave on full allowances on 1-12-2017 under Section 5(2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 has assumed charge and rejoined duty on the forenoon of 4-12-2017 availing holidays on 2-12-2017 (Milad-i-Sherif-Holiday) and 3-12-2017 (Sunday-Holiday) as per Notification issued under G. O. (Rt.) No. 625/2018/GAD dated 30-1-2018.

By order of the Governor,

M. C. VALSALAKUMARAN,

Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 33/2018/LBR.

Thiruvananthapuram, 11th January 2018.

Read:—1. G. O. (Ms.) No. 18/2017/LBR dated 27-3-2017.

2. Letter No. D-546/17 dated 23-8-2017 from Sri K. S. Anilkumar, Industrial Tribunal, Idukki, Peermade.

3. Letter No. IR(6) 12501/2017 dated 27-11-2017 from the Labour Commissioner, Thiruvananthapuram.

4. (i) ECC 5/15 for OP 1 & 2

(ii) ECC 15/15 for OP 1

(iiii) ECC 51/15 for OP

(iv) ECC 31/16 for OP

(v) ECC 67/15 for OP

(vi) ECC 2/17 for OP

(vii) ECC 127/14 for OP

(viii) ECC 103/14 for OP

(ix) ECC 84/14 for OP 5 & 6

As per the Government order read as 1st paper above Sri K. S. Anilkumar was appointed as the Industrial Tribunal, Idukki. Sri K. S. Anilkumar as per the letter read as second paper above, requested the Government to transfer nine Employment Compensation Cases which he handled as an Advocate prior to his appointment as the Industrial Tribunal, Peermade, Idukki to Industrial Tribunal, Kollam. In his report the Labour Commissioner has requested to transfer the nine cases to Industrial Tribunal, Kollam.

Government have examined the matter in detail and are pleased to transfer the cases read as paper 4 to Industrial Tribunal, Kollam.

The Industrial Tribunal, Kollam are requested to dispose the above cases as earlier as possible by camp sittings.

(2)

G. O. (Rt.) No. 37/2018/LBR.

Thiruvananthapuram, 11th January 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Yusuf, C. I., Proprietor, Misba Parda, Aliya Complex, Near Head Post Office,

Kasaragod-671 121 and the workman of the above referred establishment Smt. Sara d/o Seethi Abdulla, Mihraj Manzil, Padinjarmoola, Alampadi P. O., Kasaragod-671 123 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

Annexure

"Whether the termination of service of Smt. Sara from Misba Parda is justifiable? If not what are the relief she is entitled to"?

By order of the Governor,

Sonia Washington,
Deputy Secretary to Government.

ERRATUM

G. O. (Rt.) No. 63/2018/LBR.

Thiruvananthapuram, 17th January 2018.

Read:—1. G. O. (Rt.) No. 1143/2014/LBR dated 21-8-2014.

2. Letter No. IR (1) 17657/2017 dated 8-11-2017 from the Labour Commissioner.

In the circumstances, reported in the letter read 2nd above Government are pleased to order that the issue of reference mentioned in the Annexure to the Government Order read 1st is corrected and to be read as "Whether the denial of employment to the 21 employees by the Management of The New India Express, Express House, Kaloor, Kochi-17 by closing down the printing unit is justifiable or not? (List of employees attached) If yes, what are the remedies they are entitled to ?"

By order of the Governor,

Sonia Washington,
Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 10190/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2017 ഡിസംബർ 26.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. എം. എ. ഹക്കിംഷ, അഡ്വക്കേറ്റ്, ഹൗസ് നമ്പർ 44/520, ബസ് സ്റ്റാന്റിന് എതിർവശം, കലൂർ പി. ഒ., കൊച്ചി-682 017 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുഴുവൻ പ്രദേശത്തേക്ക് 12-10-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 13/99/EKM) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(2)

നമ്പർ 27860/എച്ച് 2/2012/നിയമം.

തിരുവനന്തപുരം, 2017 ഡിസംബർ 26.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീമതി ബിന്ദു കുയ്യാലിൽ, അഡ്വക്കേറ്റ്, ശ്രീശൈലം (കുയ്യാലിൽ), കീർത്തി-മുദ്ര തീയേറ്ററിന് സമീപം, വടകര പി. ഒ., കോഴിക്കോട്-673 101 എന്നയാളെ കോഴിക്കോട് റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട വടകര താലൂക്ക് പ്രദേശത്തേക്ക് 21-12-2017-ാം തീയതി മുതൽ അഞ്ചു വർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 1/2017/KKD) ഇതിനാൽ നിയമിക്കുന്നു.

(3)

നമ്പർ 20104/എച്ച് 2/2015/നിയമം.

തിരുവനന്തപുരം, 2017 ഡിസംബർ 28.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ം 5-ം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. പീറ്റർ എം. പോൾ, അഡ്വക്കേറ്റ്, മുത്താനട്ടേൽ ഹൗസ്, ഭക്താനന്തപുരം പി. ഒ., പുത്തൻക്രൂസ്, എറണാകുളം-682 308 എന്നയാളെ എറണാകുളം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കണയന്നൂർ താലൂക്ക് പരിധിയിലുള്ള പ്രദേശത്തേക്ക് 21-12-2017-ാം തീയതി മുതൽ അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 01/2017/EKM) ഇതിനാൽ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.